

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3728
ANSWERED ON:02.12.2010
AUDIT OF RELIANCE INDUSTRIES LIMITED
Ram Shri Purnmasi

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) Whether CAG has been asked to do special audit of Reliance Industries Ltd. (RIL);
- (b) if so, whether CA0G has completed the audit ; and
- (c) if so, the details thereof?

Answer

Minister of State in the Ministry of PETROLEUM & NATURAL GAS(Shri Jitin Prasada)

(a) Yes Madam, Ministry of Petroleum & Natural Gas had requested Comptroller and Auditor General of India (C&AG) to undertake a special audit of KG-DWN-98/3 {operated by Reliance Industries Limited (RIL)} along with seven other Blocks namely Panna-Mukta, Mid & South Tapti, RJ-ON-90/1, Rawva, Hazira, KG-OSN-2001/3 and PY-3, vide letter dated 13th November 2007. CAG intimated that they would take up the special audit of four blocks out of aforesaid 8 blocks namely Panna-Mukta, Mid & South Tapti, KG-DWN-98/3, and RJ-ON-90/1 for two financial years i.e. 2006-07 & 2007-08 with access to records of earlier years linked to transactions of these years. Further, it was also indicated that Audit might take up the remaining four blocks after completion of audit of the first four blocks.

(b) &(c): No Madam.